

**Tampering of minutes of Selection Committee
of Prasar Bharti Board**

64. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are allegations of fudging/tampering of minutes of Selection Committee of Prasar Bharati Board for appointment of Director General, All India Radio and Doordarshan;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted to find out the documentary evidence to prove culpability of officers involved in fudging/tampering of minutes;

(d) if not, the reasons therefor; and

(e) whether Government would implement the original minutes of Selection Committee dated March 15, 2011 and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) No Sir.

(b) Does not arise in view of reply to part (a) above.

(c) to (e) No such enquiry is required. The facts in the matter are that Prasar Bharati Board made its initial recommendation dated 15.03.2011 for the post of Director General, Doordarshan and Director General, All India Radio. However, the names were not arranged in order of merit and hence were not processed. Prasar Bharati was therefore required by the Ministry to indicate the order of merit.

Subsequently, each member of the Board made his recommendation in the order of merit and the revised recommendations dated 21st March, 2011 have been received and processed for obtaining the approval of ACC. ACC has approved the name of Sh. Tripurari Sharan for appointment as Director General: Doordarshan and the appointment order have since been issued.

One of the candidates for DG : AIR's post namely Sh. G. Jayalal, DDG, DG : AIR filed a court case in CAT, Principal Bench seeking relief to quash the revised recommendations of the Selection Committee dated 21.03.2011. The Hon'ble CAT has directed vide its order dated 05.04.2011 that the

appointment to the post of Director General, All India Radio shall be subject to the decision of the OA. The matter regarding appointment to the post of Director General: All India Radio is sub-judice.

Special show of film 'Aarakshan' for SC/ST Commission

†65. SHRI UPENDRA KUSHWAHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that in view of apprehension of hurting the sentiments of a particular community on release of the film 'Aarakshan' in August this year, the Scheduled Caste/Scheduled Tribe Commission of India had directed the producer of the film to organize a show for the Commission, which was turned down by the producer; and

(b) if so, the action Government is going to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) National Commission for Scheduled Castes (NCSC) requested Central Board of Film Certification (CBFC) for preview of this film by them before the same is released. This request was not acceded to by CBFC as there is no provision in the Cinematograph Act 1952 and the Rules made thereunder to hold previews for constitutional/statutory bodies like NCSC. However, the said film has been certified (UA) by the Central Board of Film Certification (CBFC) in accordance with the above mentioned Act, rules and guidelines framed thereunder.

Illegal telecast of foreign channels

66. SHRI B.S. GNANADESIKAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has decided to amend the Cable Television Network (Regulation) Act to check the illegal telecast of foreign channels in the country;

(b) if so, the details thereof and whether Government has identified the number of illegal foreign TV channels operating in the country which are not conducive to the environment in the country; and

(c) if so, the details thereof?

†Original notice of the question was received in Hindi.